

SL. No.105

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

(Video Conference)

**CORAM: DR.VENKATA RAMAKRISHNA BADARINATH NANDULA – HON’BLE MEMBER (J)
CORAM: SHRI SATYA RANJAN PRASAD, HON’BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 01.12.2022 AT 2:00 PM THROUGH VIDEO CONFERENCE**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/63/2022 IA(IBC)/331/2022 in CP(IB)No.682/7/HDB/2018
NAME OF THE COMPANY	Mantena Laboratories Ltd
NAME OF THE PETITIONER(S)	Edelweiss Assets Reconstruction Company Ltd
NAME OF THE RESPONDENT(S)	Mantena Laboratories Ltd
UNDER SECTION	7 of IBC

ORDER

IA 63/2022

This is an application filed by the Resolution Professional u/s 19(2). It is presented by the Ld. Counsel Ms. Prabha Prasad that the stay granted by the Hon’ble Supreme Court in Civil Appeal No. 1780/2022 has been vacated. Therefore, prayed this Tribunal to take-up this IA for hearing. Advocate on record not present.

In order to give one more opportunity to the Respondent, we adjourn the matter to 12.12.2022. In the meanwhile, response if any to the Petition, shall be filed. No further opportunity to file counter will be allowed.

The matter adjourned to 12.12.2022.

Sd/-

MEMBER TECHNICAL

Sd/-

MEMBER JUDICIAL